

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-43(PB)/2020

IN THE MATTER OF:

Bajrang Lal Jain

Vs.

Shree Vardhman Infraheight Pvt. Ltd.

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Nilotpal Shyam, Adv.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 03.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)